(2021) 09 SEBI CK 0146

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 982 Of 2021, Appeal No. 575 Of 2021

IL & FS Securities Services Ltd — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 06-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0146

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : J.J. Bhatt, Pradeep Sancheti, Shrey Sancheti, Adarsh Saxena, Drishti Das, Varun Srinivasan, Rajni Iyer, Nidhi Singh, Deepti Mohan, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners

Judgement

1. As the appeal is taken up for admission the urgency application is disposed of. Three weeks' time is allowed to the respondent to file reply. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on 18th November, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.